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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A.2308/96

Thursday this the 31st October, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. R.K. AHOOJA, ADMINISTRATIVE MEMBER

1. Yegesh Kumar, V.P.O Mohammadpur Rai Singh
Dist. M.Nagar-251309.
2. Yogender Singh VPO Bamnouli-250620.
3. Devendra Kumar, Vill.Sopbhara Khurd-251319.
4. Rajendra Singh, Zazipur Posandhan-250401.
5. Bijendra Singh, Vill.Habibpur
Mangla-250626.
6. Nagendra Kumar V.Mangla Bari, Rataul-201102.
7. Manej Kumar, K. 1057, Shastri Nagar, Meerut.

.... Applicants

(By Advocate Mr. J.S.Malik)

Vs.

1. Secretary, Staff Selection Commission,
CGO Complex, Lodhi Road, New Delhi.3.
2. Deputy Director (NR), Staff Selection
Commission, CGO Complex, Lodhi Road,
New Delhi-3.

.... Respondents

(By Advocate Mr. V.S.R. Krishna)

The application having been heard on 31.10.1996
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicants seek to quash Annexure-B order
rejecting their application for admission to an
examination to be held by respondents Staff Selection
Commission. The application was rejected stating:

"Attested copies of certificates from

contd....

competent authorities in support of
their age qualification"

is not attached. Applicants have attached attested copies of Mark Sheets which incidentally contain the Date of Birth also. The short question is whether a mark list incorporating the Date of Birth can be treated as a certificate. The respondents mentioned in the invitation of applications that:

"candidates should note that the Date of Birth as recorded in the matriculation/ Secondary Examination Certificate or an equivalent certificate only on the date of application..."

will be accepted.

2. What is required is the matriculation certificate or equivalent certificate. A mark list is neither the matriculation certificate nor equivalent certificate. At any rate we are not persuaded to hold that the view taken by the fact finding authority is so unreasonable as to warrant interference.

3. We see no merit in the application and dismiss the same. No costs.

Dated the 31st October, 1996.

R.K. Ahuja
R.K. AHOOJA
ADMINISTRATIVE MEMBER

H. Lakshmanan
CHETTUR SANKARAN NAIR(J)
CHAIRMAN

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